

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE
OF INDIA.

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 27th December, 1999.

NOTIFICATION
INCOME TAX

No. It is hereby notified for general information that the organisations mentioned below have been approved by the Central Government for the period mentioned against their names, for the purpose of clause (ii) of sub-section (1) of section 35 of the Income tax Act, 1961, read with Rule 6 of the Income tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) The notified Institution shall maintain separate books of accounts for its research activities;
- ii) The notified Institution shall furnish the Annual Return of its scientific research activities to the Secretary, Department of Scientific & Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016 for every financial year on or before 31st May of each year;
- iii) The notified Institution shall submit, on behalf of the Central Government, to (a) the Director General of Income tax (Exemptions), 10 Middleton Row, 5th Floor, Calcutta-700071 (b) the Secretary, Department of Scientific & Industrial Research, and (c) the Commissioner of Income tax/Director of Income tax (Exemptions), having jurisdiction over the organisation, on or before the 31st October each year, a copy of its audited Annual Accounts and also a copy of audited Income & Expenditure Account in respect of its research activities for which exemption was granted under sub-section (1) of section 35 of Income tax Act, 1961 in addition to the return of income tax to the designated assessing officer.

<u>S No.</u>	<u>Name of the organisation approved</u>	<u>Period for which Notification is effectiv</u>
1.	<u>Vasantdada Sugar Institute, Manjari(BK), Taluka Haveli, Pune-412307 (F.No 203/36/99 - ITA-II)</u>	1.4.99 to 31.3.2000
2.	<u>Hari Shankar Singhania Elastomer & Tyre Research Institute, P.O. Tyre Factory, Kankroli, Distt. Rajsamand, Rajasthan-313342 (F.No. 203/51/99 - ITA-II)</u>	1.4.99 to 31.3.2001
3.	<u>All India Institute of Medical Sciences, Ansari Road, New Delhi-110029 (F.No. 203/53/99 - ITA-II)</u>	1.4.99 to 31.3.2000

Notes: The notified Institutions are advised to apply in triplicates and well in advance for renewal of the approval, to the Central Government through the Commissioner of Income tax/Director of Income tax (Exemptions) having jurisdiction. Three copies of the application for renewal of approval shall also be sent directly to the Secretary, Department of Scientific and Industrial Research.


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

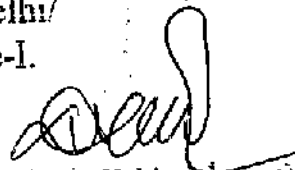
Notification No. 11/83

To,

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

Copy forwarded to:

1. The applicant organisations.
2. The Director General of Income tax (Exemptions), Calcutta.
3. Comptroller & Auditor General of India
4. The Director, Department of Scientific and Industrial Research, 'Technology Bhawan', New Mehrauli Road, New Delhi-110016
5. The Director of Income Tax(Exemption) New Delhi/
Commissioner of Income Tax, Udaipur and Pune-I.
6. The concerned files.
7. The Guard file


(Kamlesh C. Varshney)

Under Secretary to the Govt. of India

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केंद्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 27 दिसंबर, 1999

अधिसूचना

। आय-कर।

सं० सर्वसाधारण की जानकारी के लिए यह अधिसूचित किया जाता है कि केंद्र सरकार आयकर नियमावली, 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा ॥॥ के खण्ड ॥॥॥ के प्रयोजनार्थ जीवो उल्लिखित संगठनों को उनके नाम के सामने उल्लिखित अधि के लिए "संस्था" श्रेणी के अन्तर्गत विम्बललिखित शर्तों के अधीन अनुमोदित करती है :-


i. अधिसूचित संस्था अपनी अनुसंधान गतिविधियों के लिए अलग लेखा बही रहेगी ;

ii. अधिसूचित संस्था हर एक वित्त वर्ष के लिए अपनी वैज्ञानिक अनुसंधान गतिविधियों की वार्षिक रिपोर्ट प्रतिवर्ष 31 मई को अथवा उससे पहले सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग, प्रौद्योगिकी भवन, न्यू महरौली रोड, नई दिल्ली-110016 को प्रस्तुत करेगी ;

iii. अधिसूचित संस्था केंद्र सरकार की तरफ से नामित कर निर्धारण अधिकारी को आयकर की विवरणी, प्रस्तुत करने के अलावा अपने लेखा परीक्षित वार्षिक लेखा की एक प्रति तथा अपनी अनुसंधान गतिविधियों जिसके लिए आयकर अधिनियम 1961 की धारा 35 की उपधारा ॥॥ के अन्तर्गत छूट प्रदान की गई थी, के संबंध में आय और व्यय खाते की लेखा परीक्षा की एक प्रति प्रतिवर्ष 31 अक्टूबर को अथवा उससे पहले संगठन पर अधिकार क्षेत्र वाले (क) आयकर महानिदेशक (छूट) 10 मिडलटन रोड, 5 वां तल, कलकत्ता-700071 (ख) सचिव, वैज्ञानिक एवं औद्योगिक अनुसंधान विभाग (ग) आयकर आयुक्त/आयकर निदेशक (छूट) को प्रस्तुत करेगी

क्रमांक	अनुमोदित संस्थाओं का नाम	अवधि जिसके लिए अधिसूचना लागू है
1.	वसंतदादा शुभर इंस्टीट्यूट, महजारी (बी० के०) तालुक हवेली, पुणे-412 307, [फा० सं० 203/36/99-आई टी ए III]	1.4.99 से 31.3.2000 तक
2.	हरीशंकर सिंघानिया इलास्टोमर एंड टायर रिसेर्च इंस्टीट्यूट, डाकघर, टायर फैक्टरी, छकरोली, जिला- राजसमरुद, राजस्थान-313342 [फा० सं० 203/51/99-आई टी ए III]	1.4.99 से 31.3.2001 तक
3.	आँसू इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज, अहमदारी रोड, बर्ड बिल्डी-110029, [फा० सं० 203/53/99-आई.टी.ए. III]	1.4.99 से 31.3.2000 तक

टिप्पणी :- अधिसूचित संस्थाओं को यह सलाह दी जाती है कि वे अनुमोदन के लचीकरण हेतु तीनों प्रतियों में और पहले ही अपने क्षेत्राधिकार में आने वाले आय कर आयुक्त/उपकर महाविदेशीयता के माध्यम से केन्द्र सरकार को आवेदन करें। अनुमोदन के लचीकरण के लिए आवेदन पत्र की तीनों प्रतियां लैचिध, वैज्ञानिक और औद्योगिक अनुसंधान विभाग को भी लीके भेजी जाएंगी।


कमलेश सी० वासुदेव
अवर सचिव, भारत सरकार

अधिसूचना सं० 11183
द्वारा में,

प्रबंधक,
भारत सरकार मुख्यालय,
मायापुरी, बर्ड बिल्डी।